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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL::HYDERABAD BENCH::

O.A. No. 773/89.

Date: 15-3-93.

Between:

N.K.Subramanian

.. Applicant

And

1. Union Public Service Commission,  
rep. by its Secretary, New Delhi.
2. Govt. of India, rep. by its  
Secretary, Ministry of  
Environment & Forests, New Delhi.
3. State Government of A.P. rep. by  
its Secretary, Energy, Forests,  
Environment Sciences & Technology  
Department, Secretariat, Hyderabad.
4. D.S.Ganga Khadkar
5. M.K.Prasad
6. C.Laxma Reddy
7. B.Venkat Reddy
8. Subbaragavaiah
9. K.Santhok Singh

.. Respondents

APPEARANCE:

For the applicant : Sri Kalyan Rao Joshi, Advocate  
For the Respondents 1 & 2 : Sri N.R.Deva Raj, Sr.CGSC  
For the Respondent No.3 : Sri D.Panduranga Reddy, SC  
for State of A.P.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE-CHAIRMAN

THE HON'BLE MR.P.T. THIRUVENGADAM, MEMBER(ADMN.)

J U D G M E N T

I as per Hon'ble Mr.P.T.Thiruvengadam, Member(Admn.) I

...  
This O.A. has been filed contending that the action of the respondent in not including the applicant in the Selected List for promotion to the Indian Forest Service (I.F.S.)

APG

from the list of Officers of the State Forest Service for the years 1987 & 1988 is illegal and void. The applicant was not eligible ~~to be~~ considered for inclusion in the Select List in the following years since by that time he had crossed the maximum age for such consideration.

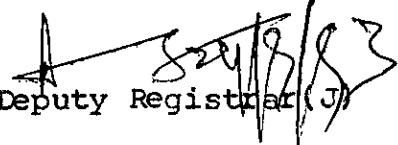
2. It is the case of the respondents that the applicant could not ~~be~~ be included in the select list for the years 1987 & 1988 in view of his relative performance vis-a-vis the other candidates who were in the ~~field~~ of eligibility. To have a proper appreciation, we directed the respondents to produce the record that was placed before the Selection Committee and the proceedings of the Selection Committee for the years 1987 & 1988. Having perused the records, we do not see any reason to declare the proceedings as illegal or void. In the result the O.A. is dismissed. No costs.

P. J. ~~Thiru~~

(P.T.Thiruvengadam)  
Member(Admn.)

~~V. Neeladri Rao~~  
Vice-Chairman

Dated 15th Sep., 1993.

  
Deputy Registrar (J)

Grh.

To

1. The Secretary, Union Public Service Commission, New Delhi.
2. The Secretary, Govt. of India, Ministry of Environment and Forests, New Delhi.
3. The Secretary, State Govt. of A.P. Energy, Forests, Environment Sciences & Technology Dept., Secretariat, Hyd.
4. One copy to Mr. Kalyan Rao Joshi, Advocate, Advocates Association, High Court of A.P. Hyd.
5. One copy to Mr. N.R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A.P. Govt. CAT. Hyd.
7. One copy to Library, CAT. Hyd.
8. One spare copy.

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2nd copy

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.S.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.RIRUVENGADAM:M(A)

Dated: 15-9-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.N.

in

O.A.No.

773/89

T.A.No.

(W.P.)

Admitted and Interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

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